

ditional navigation rights exercised by India and Sri Lanka in each other's water will remain unaffected. (Interruptions)

MR. SPEAKER: Later on we may have a debate on this, but not now I am not allowing any more.

Mr. Kureel.

PUBLIC FINANCIAL INSTITUTIONS LAWS (AMENDMENT) BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE.

SHRI B. N. KUREEL: (Ramsanehighat): I beg to move:

"That this House do extend upto the last day of the first week of the next Budget Session (1975) the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Industrial Development Bank of India Act, 1934, the Reserve Bank of India Act, 1934 the Industrial Finance Corporation Act, 1948 the State Financial Corporations Act, 1951, the Life Insurance Corporation Act, 1956 and the Unit Trust of India Act, 1963."

MR. SPEAKER: The question is:

"That this House do extend upto the last day of the first week of the next Budget Session (1975) the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Industrial Development Bank of India Act,

1964, the Reserve Bank of India Act, 1934 the Industrial Finance Corporation Act, 1948, the State Financial Corporations Act, 1951, the Life Insurance Corporation Act, 1956 and the Unit Trust of India Act, 1963."

The motion was adopted.

MR. SPEAKER: We shall take up the next business after lunch. We adjourn to reassemble at 2.30 p.m.

13.35 hrs.

*The original speech was delivered in

The Lok Sabha adjourned for Lunch till thirty minutes past Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at Thirty Minutes past Fourteen of the Clock.

[MR. DEPUTY SPEAKER in the Chair]
Demands for Grants (Gujarat),
1974-75—Contd.

MR. DEPUTY SPEAKER: Now, we resume further discussion on the Gujarat Budget.

SHRI J. MATHA GOWDER,

*SHRI J. MATHA GOWDER (Nilgiris): Mr. Deputy Speaker, Sir, while speaking yesterday on the Budget of Gujarat State, I was referring how the Government of India have failed to take effective measures to curb the growing corruption, malpractices, black-marketing etc. in the State. Instead, the ruling party at the Centre has been trying to perpetuate its hold on the State. As an example, I would refer to the leakage of provisions of the Ordinance promulgated by the President on 6th July, 1974 regarding dividends. I do not know whether any Minister is responsible for this leakage or whether any highly placed bureaucrat is responsible for this. But the leakage of the provisions of this Ordinance has greatly helped a few monopoly firms in the State of Gujarat. I wonder how only a few big monopoly industrial firms in Gujarat were able to get prior intimation regarding the provisions of this Ordinance. The Atul Products Company, Gujarat Fertilisers, Baroda Rayon Company and Century Mills were able to disgorge their shares in the market much in advance of the promulgation of this Ordinance and they were able to make a profit of more than Rs. 50 lakhs before the Ordinance was issued. I am constrained to remark that the ruling Congress Party at the Centre would naturally take advantage of the unexpected windfall for these industrialists of Gujarat. These industrialists also must be beholden to the Tamil.

[Shri J. Matha Gowder]

Government of India for the timely leakage of the Ordinance on Dividends and they would be only too willing to contribute substantially to the election funds of the ruling Congress Party. It will not be any surprise if the Congress Party wins a landslide victory in Gujarat, with the financial assistance of these very same industrialists of Gujarat.

I will not be far from truth if I say that the leakage of the Ordinance has been intentional because the elections in Gujarat are fast approaching. I would like to know whether this is the manner in which the Government of India are going to tackle the rampant corruption and black-market in the State of Gujarat. It looks as though the ruling party is keen to derive maximum advantage from corruption and blackmarket. As I pointed out yesterday, the ruling Congress Party at the Centre is in collusion with monopoly industrialists for fighting the election battle. Otherwise, only a few industrial giants would not have got prior information about the provisions of the presidential Ordinance on Dividends.

Sir, the former Chief Minister, Shri Chimanbhai Patel, belonged to the Congress Party against whom allegations of corruption were levelled at by the Congress Party members. Immediately after the fall of his Ministry, Shri Chimanbhai Patel was expelled from the Congress Party, as if that is the only action the Government of India and the Congress Party at the Centre can take against him for all his misdeeds. I wonder whether the ruling Party at the Centre is at all interested in eradicating the evil of corruption from this land. It is only interested in eradicating all the Opposition to its rule.

Shri Chimanbhai Patel, after his resignation as the Chief Minister, made a public statement that the Centre did not supply adequate quantities of foodgrains to the State. This

statement has been proved to be correct by the following two incontrovertible factors. The allocation of fertilisers to the State of Gujarat has been reduced by 50 per cent. Secondly, during the period January to June, 1974, that is to say, immediately after the fall of the popular Ministry and the dissolution of the Assembly, more quantities of foodgrains than the actual allotment from the Central Pool have been rushed to the State of Gujarat as mentioned in reply to a starred question yesterday I would like to know whether this should not have been done by the Centre at the time when there was massive agitation in the State against scarcities of essential commodities. But, now the Central Government would leave no stone unturned because of the coming elections in the State. For the ruling Congress Party everything is fair so far as fighting an election is concerned. Even the misery of the people will become a handy tool for the ruling party to fight an election.

Coming now to the problem of Gujarat, the parts of Kutch and Saurashtra in Gujarat are chronically backward areas. Though the Congress Party had been ruling the State since Independence no concrete steps were taken for balanced development of the State. For example, the Kutch area of the State was afflicted by drought seven times consecutively and yet the Famine Code has not been made applicable to this area. I wonder whether a short spell of President's rule will be able to do any good to the State which has experienced the ineffective administration of the Congress Party during the last 25 years.

I would also like to substantiate my argument by referring to the long standing demand of the people of Gujarat. They have been demanding that the Headquarter of the Western Railway must be located in Gujarat. At the moment, both the Headquarters of Central Railway and Western Railway are located in Bombay. Should there be two Headquarters in the city of Bombay? On the Cen-

tral Government have not so far paid any heed to the genuine demand of the people of Gujarat.

Similarly, Sir, Kutch area of Gujarat is potentially rich in minerals. As I pointed out earlier, inspite of the fact that Kutch is chronically drought-afflicted area and also industrially backward, the Central Government have not taken any steps to exploit the mineral wealth of Kutch area. I may even term this as criminal act of negligence on the part of the Central Government.

Before I conclude, I would refer to the ghastly atrocities being committed on Harijans, the children of God, in Gujarat. Recently there was gruesome murder of Harijans in a village in Gujarat. Such atrocities should continue to be committed on Harijans in the State which gave birth to the father of the Nation, Mahatma Gandhi by whose name the ruling Congress Party swears day in and day out is nothing but a crying shame on the Government of India. As we know, the name of Mahatma Gandhi is also a political expediency for the ruling party which has given a go-by to Gandhism long ago. The ruling Congress party does not hesitate to exploit the plight of Harijans, Scheduled castes and Scheduled tribes at the time of elections and also to perpetuate its power. It looks as though the woeful lot of Harijans and the misery of the millions of down-trodden people have become a plaything for the ruling Congress Party. I am convinced in this view of mine when I see the continuous repetition of murder and massacre of Harijans in Gujarat which gave birth to Mahatma Gandhi.

Before I conclude, I would appeal to the Central Government that they should come with a heavy hand on those who commit such horrors on Harijans in Gujarat.

SHRI P. M. MEHTA (Bhavnagar):
Mr. Deputy-Speaker, Sir, Gujarat was a progressive peaceful State and the

Administration was good. In 1972, that is, after the Assembly Election, there was a bitter infighting in the ruling party which created an adverse impact upon the Administration. The dishonest and corrupt approach of the Ministers and the highhandedness of a few of their favourites demoralised the administration. After dissolution, the Governor, his Advisers and some Secretaries are trying to tone up the administration. But, I have my own doubts whether they would be able to do much because the Central Government itself is indifferent, callous and negligent enough and it is giving step-motherly treatment to Gujarat. I can give you an example. Take the Cotton Corporation which is under the control of Commerce Ministry. The Cotton Corporation purchased 2,00,000 bales from the State of Punjab and they purchased only 2,900 bales or so from Gujarat. The stock of Gujarat is to-day more than 1 lakh bales of cotton. When the Corporation can purchase more cotton bales from other States why in the case of Gujarat, they tell us that there are no funds. Take the case of foodgrains supplies. They supply more foodgrains to other States. In the same way, they supply more furnace oil for industries to other States. I do not grudge that. Let them supply adequate quantity to other States. Why should they give this step-motherly treatment to Gujarat in the matter of food supplies, cotton, furnace oil and other things?

I now come to some of the Demands. First of all, I shall taken up Demand Nos. 40 and 41—Civil Supplies, Food and Civil Supplies Department and then I shall take up Demand Nos. 52 and 55—Agriculture, Forests and Cooperatoion Department. There is acute shortage of cement, coal, tyres and tubes, mobile oil, fertilisers and other essential commodities. But, all these commodities are made available in plenty if only you pay more. That means all these commodities are available in plenty in black market. In that way, the Administration has failed to prevent the black-marketing.

[Shri P. M. Mehta]

Now, the sowing season is more or less over in Gujarat. And farmers did not get the required fertilisers and seeds inadequate quantity. I think that this time the agricultural production will suffer and shortages would adversely affect the agricultural production. For example, shortate of fertilisers was of the order of 70 per cent. Shortage of seeds was of the order of 50 per cent. These will, I am sure, adversely affect the agricultural production. In some of the districts of Gujarat, rains are delayed and, I think even sowing operations have not yet taken place. I therefore demand that immediately work should be started so as to provide work to the landless labourers to earn wages.

I now come to Demand No. 105 Panchayats and Health Department. I want to put a question to the hon. Minister, Shri Ganesh whether he is aware of the strange situation that has arisen in the Panchayat Administration. There is a vacuum in the Panchayat Administration. The term of the District Panchayats and Taluk Panchayats expired. Fresh election were not held at all. Because the ruling party was losing ground there. Now what has happened to it? There are no district panchayats or taluka panchayats. There are only presidents but these presidents hold very little or inadequate powers to cope up with the panchayat programmes. Similarly, the district development officers and taluka development officers also do not hold adequate powers. Therefore, the administration is at a stand still and no works are going on. Further, there is no provision in the Act vest powers in the district or taluka development officer and hence there is a complete vacuum. So, I demand that this position should be amended either by ordering immediate fresh elections or by issuing some ordinance voting fresh and adequate powers in the offices of the taluka and district panchayat officers.

Then, I come to Demand No. 100 relating to public health and drinking water supply. The Public Health Department has failed to implement some of the sanctioned schemes. I can give one example in this connection. There was a drinking water scheme for the village Kerala which is a part of my constituency, and they started the work before a long time, but that project has not been completed. They neglected the suggestions and advice of the local people represented by the panchayats. Now, I demand that some responsible senior officer should be deputed to investigate why the village of Kerala could not get drinking water today in spite of the having been a sanctioned scheme for the purpose. The same is the position in regard to the drinking water scheme for the village of Akwada also. The sanctioned scheme there also has been delayed. That also requires the attention of higher authorities.

Now, I come to Demand No. 98 relating to machinery and engineering industries. There is a long pending proposal for implementation of a Machine-Tools project at Bhavanagar. The representatives of the HMT and the CHIC recently visited Bhavanagar, and they have come to some decision to implement this project at Bhavanagar, but I do not know what has happened. I would like to know the progress made so far. I hope that the hon. Minister will throw some light on it.

Lastly, I come to Demand No. 122 relating to the Public Works Department. The PWD has started work to bridge the missing links on the coastal highway near Bhavanagar to construct bridges on Bhavnagar creek and Sonarai creek. They started the work in 1972, but the progress has been very slow. I think that the work has lagged behind by more than 50 per cent. So, I demand that the authorities should attend to this project and complete this work as early as possible.

MR. DEPUTY-SPEAKER: The hon. Minister.

SHRI D. P. JADEJA (Jamnagar): There are some more hon. members who would wish to speak on this.

SHRI NATWARLAL PATEL (Mehsana): Kindly allow us some time.

MR. DEPUTY-SPEAKER. Pleased sit down. I thought, since we had exceeded the time limit, we should bring the discussion of the No-Confidence Motion round about 3 P.M. I have seen your names, but if you are very keen about it, that means we shall have to extend the time by a few minutes. I can give you five minutes each.

SHRI NATWARLAL PATEL: I am very happy at getting an opportunity to speak on the Gujarat Budget. Our future development and our important problems are concerned with this Budget.

At present in Gujarat there are many burning problems. My friend, Shri P. M. Melita referred to one of them, namely, cotton. You very well know that Gujarat grows one third of the total production of the country's cotton. Not only that we grow staple cotton which we used to import from abroad for which we had to spend a huge amount of foreign exchange. For the last four years we have been growing this cotton. Now the difficulty is that there is no buyer in the market and as a result, our farmers are suffering a lot. About 1,10,000 bales are lying with Gujarat co-operatives unsold. These belong to the farmers of Gujarat. I had been to Bombay recently where I met the Managing Director of CCI and requested him to start purchasing in Gujarat. He has agreed in principle, but he was telling me that for want of funds he is unable to start purchase in the State. So we approached the concerned Ministry, Commerce, here. That Ministry has ultimately referred this matter to the Finance Ministry. I understand Shri Ganesh is aware of this problem.

One thing has to be understood. So far as the Cotton Corporation is con-

cerned, they cannot start purchasing unless and until the Government of India provide adequate money for the purpose. That is why I would urge upon the hon. Minister to taken up this matter immediately and do something about it.

Another point. In Gujarat, there are many big organisations like ONGC, the petro-chemical complex etc. But so far as employment of local people is concerned, they do not get an opportunity to work in these organisations. I am referring specially to class IV and class III categories. In other States where there are such big employer organisations, naturally the local people get the opportunity of service there. In this connection, we have requested the concerned Minister. He has assured us that something will be done in the matter. But it is not being implemented. That is why I would request the hon. Minister to do something in this matter.

Now I would draw attention to one important problem not particularly concerning my constituency but relating to Gujarat as a whole. In the State, there are a number of tubewells. As a matter of fact, there is very little irrigation system in the State. That is why, so many tubewells have been dug in the State. Up till now the rate for irrigation in the State was round about 35P. per 10,000 litres which is about 2,200 gallons. This has been doubled to 70P. These tubewells are for the poor people, poor marginal farmers, especially the Harijans and other economically backward people who take water from these tubewells. If the rate is double, naturally they would not be able to take this water. What will ultimately happen is that these tubewells would come to a standstill and Government will incur a loss.

I would like to touch on one more point. At present, there is President's rule in Gujarat. They are functioning well, but there is a difference between President's rule and popular rule. In President's rule, they take up some

[Shri Natwarlal Patel]

thing on hand but do not pursue it. If there is a popular government, after taking up something on hand, they pursue it. (A popular government also has to face public opinion. So, popular rule should be restored as early as possible. I do not understand my friends on the other side. When we had a popular government, they were not happy and they wanted President's rule. Now they are not happy with President's rule also. I do not understand what they want. Perhaps they only want chaos in the country, but we would not allow them to create chaos at the cost of democracy.

श्री रामाबतार शास्त्री (पटना) : उपाध्यक्ष जी गुजरात में देश के और राज्यों की तरह महंगाई, भ्रष्टाचार, बेकारी और अन्य तरह-तरह की बुराईयों पहले भी व्याप्त थी और आज भी है। इन्हीं बुराईयों को मराने के लिए जनवरी में छात्र नवामिण समिति ने वहाँ आन्दोलन चलाया और डम बान की भाव की कि यहाँ भ्रष्टाचार और महंगाई बहुत बढ़ती जा रही है इसलिए हमने नजात पाने के लिए यहाँ की विधान सभा को भंग कर देना चाहिए। तो वहाँ की तमाम पार्टियों ने जो विरोधी दल की पार्टियाँ थी, यहाँ तक कि कांग्रेस के बहुत बड़े हिस्से ने भी इस आन्दोलन का समर्थन किया और वहाँ विधान सभा भंग ही गई। मैं यह मवाल उठाना चाहता हूँ मंत्री जी मे कि जो महंगाई उस समय थी, जो भ्रष्टाचार उस समय था, जो बेकारी की स्थिति उस समय थी, जो शिक्षा की व्यवस्था उस समय थी और दूसरी जितनी भी समस्याएँ उस समय थी जिनके खिलाफ वहाँ की जनता ने आन्दोलन किया उनमें सुधार हुआ है या जैसी की तैनी वे समस्याएँ बनी हुई हैं अथवा क्या स्थिति और गंभीर हुई है, महंगाई बढ़ी है, भ्रष्टाचार बढ़ा है ?

मैं यह जानना चाहता हूँ। साथ ही मैं यह सवाल भी उठाना चाहता हूँ कि अगर किसी भी समस्या का समाधान विधान सभा के विघटन से नहीं हुआ . . .

एक माननीय सदस्य तो अब लोक सभा के विघटन से होगा।

श्री रामाबतार शास्त्री नहीं। देखिए, मुझे बोलने दीजिये। विधान सभा की बात हो रही है। (व्यंग्य) . . .

प्रो० मधु दण्डवते (राजपुर) : मैं एक मवाल करना चाहता हूँ। क्या आप महसूस करते हैं कि जो सी पी आई ने गुजरात की विधान सभा को भंग करने की भाग की वह गलत की ?

श्री रामाबतार शास्त्री नहीं। वह गलत नहीं थी। मैं वह नहीं कह रहा हूँ। इसीलिए मैं ने प्रारम्भ में ही कहा कि हम तमाम लोगों की यह उम्मीद थी कि विधान सभा भंग होने से स्थिति में परिवर्तन होगा। लेकिन मेरी जानकारी के अनुसार स्थिति और खराब हुई है और यह परिस्थिति पैदा हो गई है कि पापुलर गवर्नमेंट के लोगों को जनता पकड़ सकती थी, लेकिन अब जो नौकरशाह हैं उनको वह पकड़ नहीं सकती। जनता की पट्टी अफसोस तक गयी है। किसी भी समस्या का समाधान जनता के तौके से नहीं हो रहा है। वहाँ अफसरशाही का राज है और उसको कायम करने में हम में बहुत से लोग जब्त देह हैं।

15 hrs.

श्री डी० एन० तिवारी (गोपालगज) : तो क्या आप ने गलती की थी ?

श्री रामाबतार शास्त्री नहीं, गलती नहीं की थी। हम ने देखा कि मिल उद्देश्य से वह भा-दानन करूँ हुआ था—जैसे भुनाका खोरो के खिलाफ हमला किया जाय, गलत-खोरो के खिलाफ हमला किया जाय—

उद्देश्य पूरा नहीं हुआ। लतीजा यह हुआ कि छत्त मन्त्र निर्माण समिति के दो टुकड़े हो गये। एक टुकड़े में छापे मारने शुरू किये, उन्होंने मुनाफाखोरो के खिलाफ हमला शुरू किया, उस हमले के परिणाम भी अच्छे निकले, लेकिन मुझे दुख है कि हमारे इसी सदन के एक सदस्य श्री मोरारजी देसाई ने उनका विरोध किया— यह खबर अखबारों में निकली थी। वास्तव में यही असली लड़ाई थी और यह लड़ाई हिन्दुस्तान के कोने कोने में होनी चाहिए, गन्नाखोरो को पकड़ो, मुनाफाखोरो को पकड़ो, बेकारी दूर करने के लिये नये कल-कारखाने खोलो, देश को अपने पांव पर खड़ा करो, इसको प्रात्मनिर्भर बनाओ, अर्थ-व्यवस्था और शिक्षा व्यवस्था में परिवर्तन करो।

यही नारा बिहार में भी उठाया गया, शुरू में ठीक नारा उठाया गया, लेकिन बाद में वे इन नारों के प्रति ईमानदार नहीं रहे और उन्हीं के बक्कर में हमारे जय प्रयाग नारायण जी जैसे चोटों के नेता भी आ गये जिन्होंने विधान सभा भंग करा, यूनिवर्सिटी भंग करी जैसे नारों का समर्थन और नतूत्व किया।

MR DEPUTY-SPEAKER. You are going far a field. I would like to know whether you are supporting or opposing this demand?

SHRI RAMAVATAR SHASTRI I am opposing the budget

MR DEPUTY-SPEAKER: Jayaprakash and Bihar are no part of this budget. Do not go so far into it. Confine yourself to Gujarat and the budget.

श्री रामावतार शास्त्री - लेकिन [यह उमी का पार्ट है।

MR. DEPUTY-SPEAKER: You are making a political speech. You are not referring to the budget at all.

श्री रामावतार शास्त्री : मैं निवेदन कर रहा था आज देश में मुनाफाखोरी के खिलाफ आन्दोलन होना चाहिये, हिन्दुस्तान में पूँजीवादी व्यवस्था के विनाश का आन्दोलन होना चाहिये, टाटा-बिड़ला और डालमिया जिन्होंने हमारे देश की अर्थ व्यवस्था को खराब किया है, उन के खिलाफ आन्दोलन होना चाहिये। लेकिन हो क्या रहा है ? हो यह रहा है—जनतन्त्र को खत्म करो, शिक्षा व्यवस्था को ठप करो—इस तरह का प्रयास कुछ दल कर रहे हैं, जिस में जनतन्त्र मुरझित नहीं रह सकता। हमें गुजरात से सबक सीखना चाहिये और इस तरह की व्यवस्था लाने का प्रयास करना चाहिये जिस से सही मायनों में जनता की समस्याओं का समाधान हो सके। प्रतिनिधियों को वापस बुलाने व मानुषाधिक प्रतिनिधित्व की मांग की जा सकती है—ये जगता के आन्दोलन हैं और ये होने चाहिये। मैं जनता-तक एवं वामपन्थी विचारधारा का मानने वाल लोगों में अग्राल करता हूँ कि वे इस तरह के आन्दोलन करने के लिए एक व्यापक योजना बनायें और जनतन्त्र को हफाजत करे जनतन्त्र का विरोध करने वाला का चोट दे।

MR DEPUTY-SPEAKER Shri Jadeja I hope he will confine himself to the Gujarat budget.

SHRI D P JADEJA (Jamnagar): Sir, I am grateful to you for giving me an opportunity to speak on the Gujarat budget, which I support I would like to place a viewpoint which has been rather important to the whole of Gujarat State in general and my area in particular. Some members have already spoken on the drought situation. But I would like to mention here that the area from where I come and my adjacent districts have a peculiar drought situation, which cannot be solved by the

[Shri D. P. Tadeja]

Narmada issue being settled nor by the Rajasthan Canal being brought into that area.

We are surrounded by the sea on three sides. We have no major irrigation projects. We have no big rivers, hardly to call any perennial river. We have no source of conserving rain water that we get. Let me assure you that since 1968 my region has not even had 50 per cent of the average rainfall that we normally used to get.

This year, the drinking water is being made available to people at a cost of Rs. 16/- per barrel. Today not only we have got to vacate our areas but we have also to tell our guests and friends not to visit us. In this area, there is no other alternative, there is no other way of giving relief to these people as far as drinking water is concerned except by having desalination plant. Whenever we talk of desalination plant, it is brushed aside by the State Government as well as by the Central Government saying that it is uneconomical and it is too expensive. Does that mean that this area can never have sweet water? Even in conditions like these, we are suffering today. Will the Government not think of trying to find an economical alternative or trying to make a survey to see in what other way they can give drinking water to these 800 to 344 villages covering about 12—15 lakhs of population.

Then, I would like to draw the attention of the Government, specially, the State Government through the Union Ministry that in this region we have the reclamation scheme. Reclamation normally means reclaiming waste land or reclaiming saline land to be used for irrigation purposes or to bring it under sweet water. But in our area, the reclamation schemes have not been to reclaim the land but to conserve water which would have otherwise flown into the sea. These projects have come to a standstill for quite some years. I am sorry to say

that even whatever little water had been reclaimed in this area has been drained away by unlawful means. This is where the State Government should intervene, should come in the picture and try to see that this water is conserved and that no more good land is taken over by the saline area.

Another point that I would like to raise is about coastal regions of the whole of Gujarat State I do not know why in the last two years, there has been a sudden rush from all over the country to Gujarat region for fishing, entering in fishing industry also. Now, what has happened is that Gujarat fishermen who have been doing fishing under the indigenous old system by having country-craft, by having small boats which do not have mechanisation, have got to compete with these new landlords of the sea who have come into this region with mechanised ships and all that. I would like to emphasize that these small fishermen should be given more subsidy. The Gujarat Government is giving it. But they should give more subsidy to genuine poor fishermen who have been doing fishing all these generations and are still continuing in the same trade. These people should be given more subsidy. They should be given more assistance and protection from the State Government so that their area and their resources are not exploited.

All the same, mechanisation should not be stopped. Mechanised fishing vessels should be allowed. But they should be given a limit, beyond a few miles, whatever the Government decides.

I would also like to draw the attention of the Central Government that beyond a few miles, within our territorial limits, there are international fishing companies, foreign companies, which are doing fishing trade there and exploiting our rich sea resources. If the Gujarat Government do not have the resources to check this, if they cannot patrol this area, the Central Government should intervene at this moment.

and see that Gujarat sea coast does not suffer in the same manner as the coast in south India is suffering.

Sir, I have a lot of other points to mention. But as you have given me a very short time, I would only request the hon. Minister to see to it that the programmes which they have given to us just now, the reclamation scheme, the afforestation scheme, the slum clearance and development of tourism which are very vital to the people of Gujarat and to the national economy, are speedily implemented. They should not think in terms of this district or that district having an equal share from the State Government's exchequer. Whichever scheme is more important, more vital for that region should be given priority over others.

With these words, support the Demands for Grants.

श्री मधु लिमये (बांका) : उपाध्यक्ष महोदय, मैं इन के बजट का घोर विरोध करना चाहता हूँ क्योंकि गुजरात की विधान सभा को विघटित करने का मलाह राष्ट्रपति जी ने इन को बहुत सप्ताह पहले दो थी, लेकिन प्रधान मंत्री जी ने ज़िद कर गुजरात में खून का नदियों को बहाने का काम किया। और जिस रात को विधान सभा को बर्खास्त करने का निर्णय किया गया उस दिन राष्ट्रपति जी को इतना तक नहीं बो गई थी जब कि गवर्नर के सारे अधिकार राष्ट्रपति जी के हाथ में अनुच्छेद 356 के तहत चले गये थे और उस समय राष्ट्रपति जी के द्वारा जारी किया हुआ आदेश यह कहता था कि गवर्नर अपने कितने अधिकारों का इस्तेमाल करेगा वह सारे अधिकार will be subject to the superintendence, direction and control of the President.

उस का अभी तक जवाब नहीं आया। यही सरकार का तरीका है ? इसलिये मैं

बजट का विरोध कर रहा हूँ। मैं उपाध्यक्ष महोदय से विनम्र निवेदन करना चाहता हूँ कि हमारे इस प्रश्न का अभी तक सरकार के द्वारा कोई खुलासा नहीं हुआ जब कि 9 फरवरी को ही गुजरात में राष्ट्रपति शासन जारी हो गया और गवर्नर के सारे अधिकार राष्ट्रपति के हाथ में चले गये थे। तो क्या राष्ट्रपति के नुपरिस्टेडेंस, डायरेक्शन और कंट्रोल के बिना गवर्नर बिना उन से पूछे विधान सभा को विघटित कर सकते थे ? इस का जवाब मैं मंत्री महोदय से चाहता हूँ, और आप का भी इस पर फैसला चाहता हूँ।

अब मैं मांग नम्बर (3) के बारे में सब से पहले बोलना चाहता हूँ। उपाध्यक्ष महोदय, यह निर्वाचन सम्बन्धी मांग है और इस में 14 लाख रुपये का खर्च दिखाया गया है इलेक्टोरल आफिसर्स पर, यानी अधिकारियों के वेतन और भत्ते के लिये 14 लाख रुपये का प्राविधान है और नई मतदाताओं की सूची तैयार करने के लिये सिर्फ 10,000 रुपये दिखाये गये हैं। मैं जानना चाहता हूँ कि 14 लाख रुपये की रकम के लिये जब आप मंजूरी मांगते हैं तो क्या आप का यह कर्त्तव्य नहीं है कि जल्दी से जल्दी मतदाताओं की सूची तैयार कर के, नये चुनाव क्षेत्रों का निर्माण कर के, डीलिमि-टेशन कर के, जैसे ही वर्षा ऋतु समाप्त हो जाय आप चुनाव की तैयारी करें ? इसलिये मैं मंत्री जी से स्पष्ट आश्वासन चाहता हूँ कि जब आप 14 लाख रुपये निर्वाचन अधिकारियों के वेतन और भत्ते के ऊपर खर्च करने की बात करते हैं तो क्या इस सदन को वह आश्वासन देंगे कि गुजरात में नये चुनाव कराने के मामले में जरा भी विलम्ब नहीं होगा ? इलेक्शन कमीशन ने तो कहा है कि दिसम्बर तक हम चुनाव कर सकते हैं। लेकिन जब तक राष्ट्रपति शासन हटाने की बात नहीं करेंगे, तब तक निर्वाचन कमीशन बिल्कुल लाचार है, वह कुछ नहीं कर सकता।

[श्री मधु निमये]

इसलिये इस के बारे में मैं मंत्री जी से खुलासा चाहता हूँ। और मेरे मित्र पुष्पोत्तम जी ने जो कट मोशन दिया है उस का मैं समर्थन करता हूँ।

उपाध्यक्ष महोदय बिहार की मैं चर्चा नहीं करता, लेकिन गुजरात के बारे में इतना जरूर चाहता हूँ कि गुजरात में जो विधान सभा विघटित हुई और चिमन भाई सरकार का इम्तीफा हुआ इसलिये नहीं कि वहा के नौजवान लोकतन्त्र विरोधी थे। अभी मेरे एक मित्र ने कहा कि चुकी चिमन भाई की सरकार घुट हो चुकी थी और विधान सभा सही माने में गुजरात की जनता की प्राकोलाभों का प्रतिनिधित्व करने में असमर्थ और निकम्मी साबित हुई इसलिये जनता ने विधान सभा को विघटित करवाया। अब इस के बारे में कहा जाता है कि विधान सभा को विघटित करवाने का कार्य वैर-कानूनी है। अगर यही काम, चुनी हुई लोक सभा को विघटित कराने का काम, प्रधान मंत्री करती हैं जो अल्पमत में थी, तो वह बड़ा लोकतन्त्र के अनुरूप काम था। और जनता अगर चोट से सरकार बदलना चाहती है तो वह लोकतन्त्र विरोधी काम होता है, वह कौन सा तर्क है? इसलिये यह लोकतन्त्र विरोधी मान नहीं थी। जिन प्रतिनिधियों पर जनता का विवास हट गया था उस को लोग हटाना चाहते थे। नये चुनाव की वहा मांग है और जल्दी से जल्दी वहा पर चुनाव हो।

गुजरात ने यह भी दिखाया कि मूगफली का तेल बहुत बिस्फोटक है। न्यूक्लियर ब्लास्ट में उस का असर कम नहीं है। इसलिये राष्ट्रपति प्रसन्न जो बलवाने वाले लोग हैं उन से कहना चाहता हूँ कि जीवन की आवश्यक चीजों के बारे में सतर्क रहें। उस में त्रुट बचाने का आग्रह मिले वाले

प्रयास करेंगे, और उस में सझेबारी का प्रयास मंत्री लोग और सरकार करेगी जो इस के परिणाम खतरनाक निकल सकते हैं।

अन्त में मैं एक मानवता का सवाल उठा रहा हूँ। आप की जानकारी के लिये कहना चाहना है कि जब पुराना बम्बई राज्य था उस में गुजरात और महाराष्ट्र का अधिकांश हिस्सा था तो उस पुराने बम्बई राज्य में जिस तरह उत्तर में साइकिल रिक्शा चलती है उस तरह की साइकिल रिक्शा के ऊपर पुराने बम्बई राज्य में पाबन्दी थी और उस के बाद भी गुजरात राज्य और महाराष्ट्र राज्य का जो पुराना हिस्सा है उस में साइकिल रिक्शा नहीं चलने दी। लेकिन गुजरात लेजिस्लेशन कमेटी की बैठक में हमें बताया गया कि अहमदाबाद शहर में साठे तीन हजार साइकिल रिक्शाओं के लिये इजाजत दी जायगी, और हर 500 नागरिकों के पीछे अन्य शहरों में भी एक साइकिल रिक्शा शुरू ही जायगी। हम लोगों ने इस का विरोध किया। अन्त में गृह मंत्री जी ने हम को आश्वासन दिया कि इस की अन्य शहरों में नये सिरे से शुरू नहीं किया जायगा। आब सरकार को अहमदाबाद के बारे में स्पष्ट आश्वासन देना चाहिये। मेरे मित्र पुष्पोत्तम जी बताते थे कि जब अहमदाबाद में हम जायेंगे तो हमारे खिलाफ काले झंडे ले कर प्रदर्शन होगा क्योंकि लोगों का रोजगार खत्म करने का मैं काम कर रहा हूँ। लेकिन जैसा कि मैंने पहले स्पष्ट किया, और प्रधान मंत्री को भी लिखा था कि मैं किसी का रोजगार नहीं छीनना चाहता हूँ। लेकिन इन्सान इन्सान को डीये यह असम्भव है। इसी में इम्प्लायमेंट को ऐंस्चैन्ड करना चाहते हैं, यह कोई इन्सानियत का काम है? श्रीदर-इज साइकिल रिक्शाओं का एक डेवेलप-ट्रेन प्रधान मंत्री के घर पर हुआ था, तो क्या वह है कि लोगों के द्वारा इन को खत्म नहीं दिना जाता? और जोर-शोर

रिक्सा का कारखाना नहीं लगाया जाता ? लेकिन यह कहना कि इन्सान इन्सान को होता है उस में लोगो को रोजगार मिलता है, यह कोई तर्क नहीं हुआ । आज तस्करी में, स्मगलिंग में, मटका और बूट लैगिंग में जितने संगठित मजदूरो को रोजगार मिलता है उस से अधिक रोजगार मिल रहा है । क्या इसका यह मतलब है कि स्मगलिंग को सीगनाइज कर दिया जाए, तस्करी को कानूनी बना दिया जाए ? क्या आप यह भी चाहते हैं कि बूट लैगिंग को कानूनी बना दिया जाव चाइन्ड लेबर को खत्म हो गई है, उसको भी बालू कर दिया जाए ? ग्रहमदाबाद में हमको रोकिये । किनी का रोजगार मन छीनिये । मैं चाहता हू कि गुजरात में ग्रहमदाबाद में हमको बन्द करवा करके उत्तर में भी यह कानून आप बनाए और हमको खत्म करे । धीरे धीरे बैंको के डाग लोगो को मोटराइज्ड रिक्सा के लिए लोन दिए जाए और यह जो कलक का टीका है भारतीय सस्कृति के ऊपर, भारतीय सभ्यता के ऊपर हम कलक को पूरे हिन्दुस्तान में मानवता के नाम पर, मिटाने के काम को किया जाना चाहिये ।

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K R GANESH) Sir, Gujarat was discussed a number of times in this House. Hon. Members would remember that this has been discussed at the time of discussion of vote-on-account and also at the time of giving assent to the Presidential ordinance. Many points have been raised by hon. Members relating to general situation, political aspects and also relating to specific points of the development of Gujarat and of the budget of Gujarat. It has been pointed out earlier also that the delimitation of constituencies has got to be finalised and after that electoral rolls will have to be prepared as per the revised constituencies. This work is taken up by the

Election Commission. After completion of the work only the question will arise when election will take place. There is no difference of opinion on the point that Gujarat should have a popular Government. I am facing a handicap. Many hon. Members have raised many points and it is not possible for me within the limited time at my disposal to deal with all the points. There are various issues involved and even among the Central Government various issues are being dealt with in different ministries.

SHRI K. S CHAVDA (Patan) Regarding atrocities on harijans the hon Home Minister should make a statement

SHRI K R GANESH I have not finished. I will come to that. There is no doubt that election should take place there and there should be popular Government there. There is no question of replacement of popular Government and it is only a popular Government that can deliver the goods.

श्री मधु लिखते : कोई समय निर्धारित की जाए कि दिसम्बर तक होगा ।

SHRI K. R. GANESH: I have told you about procedural formalities that have got to be completed before elections can take place in Gujarat. I was only submitting that there was no escape from a popular Government and there is no question of unduly postponing elections. It is a very progressive State and it is a developed State. It has had a good administration also. It is necessary for people to have their own popular Government.

The hon. Member spoke about atrocities on harijans. He spoke very feelingly about atrocities in a particular village there. It is a fact that these atrocities are happening there and not only there in Gujarat but in other parts of the country, in spite

[Shri K. R. Ganesh]

of efforts made through the anti-untouchability laws, and this sort of thing continues and I think the entire House would share the concern of the hon Member in this regard that with a heavy hand these atrocities should be put an end to because for centuries our brethren have been oppressed and now even when we are our own masters it is a pity that this scourge should continue.

Sir, everybody will share the feelings with the hon. Member—I think Gujarat Government has taken certain steps in this regard. Yesterday there was a heated discussion here. Shri Stephen very feelingly stated about the steps that have been taken. I should congratulate the Gujarat Government for using the powers given under the Bombay Police Act and for having a sort of a collective fine or whatever word we may use on the villagers who were responsible for this heinous crime that was perpetrated on the poor harijans. If they had not taken the steps and if ordinary law is to take its own course, I think it will be years before any punishment could be given. I think in an atrocity that was committed on the harijans, I think that some sort of a punishment of this nature is required to be given if at all we want to make any dent on this.

I think hon. Members have also mentioned about Kutch.

SHRI K. S. CHAVDA: He has not touched the points raised about the Finance Ministry.

MR. DEPUTY-SPEAKER: Mr. Chavda, you must realise that this is a blanket demand involving so many ministries. As a matter of fact, each demand will be discussed separately. The Minister of State for Finance is not in a position to give replies to all that you have said. The only thing that I can say here is that all that

you said would be taken note of and whatever administration is there in Gujarat they will take note of all these things and try to implement them. But, I would request that you do not insist on a reply from him. He is not capable of replying. At the moment what we are concerned with is whether we should make that money available to the President for running the Gujarat Administration.

SHRI P. G. MAVALANKAR (Ahmedabad): The hon Member made certain points.

SHRI H. M. PATEL (Dhandhuka): A specific suggestion was made namely that in other cases, compensation of a more adequate nature was made. Why is that being denied to these harijans? Those who suffered during Nav Nirman Samiti movement have all been paid compensation.

MR. DEPUTY-SPEAKER: You have made that point. I leave it to the Minister. I do not deny that this is a specific point. There are many other specific points also. Once you take any one specific point, where do we discriminate in regard to other specific points? I leave it to the Minister.

SHRI P. G. MAVALANKAR: I am now on a point of order. I would only request you to ask him to give detailed replies to the various points that were raised by various Members. Let the consolidated replies be laid on the Table of the House so that we know what steps the government are going to take. Our point is that since Gujarat is under President's Rule, the Central Government should implement at least those matters which are urgent and most important.

MR. DEPUTY-SPEAKER: I cannot give any direction that replies should be given. The only thing that I can say is that due note should be taken of all the points made by the hon. Members and then Gujarat Administration should try to implement them as far as possible.

SHRI P. M. MEHTA: It is customary to reply to all the points raised by the hon. Members.

MR. DEPUTY-SPEAKER: Here so many ministries are involved. How do you expect the Minister to reply to all the points concerning so many ministries? Let him go on now.

SHRI K. R. GANESH: Shri Mavalankar made many points when he spoke on the Cut Motion. Those are not related to the present situation in Gujarat. They cover the entire gamut of the whole of the development of Gujarat. I cannot give reply to each of the points. But, I can send those points to Gujarat Government but on some of the points to which I am required to give my reply, I can give my reply. I have plenty of facts here about the Gujarat budget, about the sectoral allotment, about food procurement, about the quantity of foodgrains that the Gujarat Government have got, about groundnut oil, about panchayats about Kandla port and so on. It is a sufficiently long thing. Those notes are here with me. It would not take me long to read those notes, and I have marked those notes also. Therefore, there is no dearth of material which the Gujarat officers have given to me, and I have gone through it and it would not take me long to answer the points...

SHRI K. S. CHAVDA: Then, you may direct him to lay them on the Table of the House.

SHRI K. R. GANESH: I was trying to deal with the general question of Harijan atrocities which the hon. Member had referred to, but before I could complete my submissions on that, where also the hon. Member shares the concern with me, he had raised the question about compensation being given to them. That was a very specific question, and if I would have been allowed to continue, I would not have taken long in submitting that it was a very specific question and it should be referred to the Gujarat Government whether these Harijans who have suffered as a result of atrocities should not also be

treated on a par with the riot-affected persons to whom the Gujarat Government have given a certain compensation. Since hon. Members have raised this point and expressed a certain view, this matter could be referred to the Gujarat Government. Since there is a very specific question, there would have been no difficulty in referring it to them. But before I could say that, the hon. Member had intervened. I was only dealing with the general question of atrocities on Harijans. I can appreciate the hon. Member's position that perhaps this was a particular point in which hon. Members were more interested.

The problem of the manually driven rickshaws which Shri Limaye had raised is a human problem. This problem has been there at Ahmedabad. This problem was discussed there when Gujarat was part of undivided Bombay. There was a ban on manually driven rickshaws. Later on, the Gujarat authorities felt that it was not possible to do away with them. Now, they have decided that at least those manually driven rickshaws which have been in existence for some time would continue. Of course, there could be two opinions on this. I cannot contest the opinion which Shri Limaye has expressed that it is a human problem. It is a human problem and it should be solved. The reasoning that the Gujarat authorities have given is that it would lead to unemployment if they are banned, and moreover there is fuel shortage today, and therefore, these have been allowed. This has been welcomed by certain sections except the auto-rickshaw dealers. Still, it is a question which requires consideration, and I shall refer this matter again to the Gujarat Government.

He had also raised certain questions, which have been discussed here a number of times and to which answers have been given, regarding the President's assent being given and so on. I do not think that my giving any answer to him is going to satisfy Shri Limaye. It has been stated here before that the Presidential

[Shri K. R. Ganesh]

ordinance was a valid constitutional enactment.

As regards the specific points which hon. Members have raised, I shall refer them to the Gujarat Government and I shall furnish replies to whichever points require reply from me. With these words, I commend these Demands to the House.

SHRI H. M. PATEL: I wish to crave your indulgence to put forward one point before you. Here is a State under President's rule, and the discussion on the budget of that State is being cut short in this manner. It becomes the responsibility of the Members of Parliament to go into the details of the budget to the maximum extent possible and seek detailed answers. The hon. Minister says that he has got notes in regard to all the points that were made by various Members here. Why is sufficient time not being allowed so that he can give the answers in full? What is the meaning of President's rule? Why is the budget being placed before Parliament for its sanction? Is Parliament going to be only a rubber-stamp? No, Mr. Deputy-Speaker, permit me to say this for instance..

MR. DEPUTY-SPEAKER: What is the point that he is trying to make?

SHRI H. M. PATEL: I do say that more time should be given....

MR. DEPUTY-SPEAKER: This is the decision of the House. The Business Advisory Committee's report came to the House and the House has agreed....

SHRI K. S. CHAVDA: The House is the master and not the Business Advisory Committee, and the House can decide otherwise.

SHRI H. M. PATEL: I wish to seek your support to this point. When a State is placed under President's rule, where is the place for ventilating its grievances?

MR. DEPUTY-SPEAKER: Here.

SHRI H. M. PATEL: Here. What is the occasion? The Budget is the occasion.

MR. DEPUTY-SPEAKER: I think you have made the point.

SHRI H. M. PATEL: It is not enough for the Minister to say 'I do not know'.

SHRI K. R. GANESH: I have not said 'I do not know'. Do not put words into my mouth.

MR. DEPUTY-SPEAKER: You have made the point. Let us understand the procedure (*Interruptus*) Order! I am seized of the point made by Mr. Patel and you want to interpose something else.

I see the validity of the submission. I am not disputing it. But here the Business Advisory Committee of the House sits and divides up the time. Shri Chavda said that it is not the Business Advisory Committee but the House which is the master. I fully agree with him. But the procedure is that the Report of the Business Advisory Committee comes before the House and the House gives its consent to it.

SHRI H. M. PATEL: This was not.

MR. DEPUTY-SPEAKER: I fully agree that members from Gujarat have reasons to feel aggrieved if their problems cannot be discussed thoroughly. If the time is limited, there is validity in that. It cannot be done now, but I think in future some means should be found in order to provide the members adequate scope to discuss their problems.

Now, unless Shri Mavlanikar wants any particular cut motion to put to the House separately, I will put all of them together to the vote of the House (*Interruption*). Mr. Patel, you are creating more problems for your own Government. Why don't you sit down?

SHRI NATWARLAL PATEL: I want only one minute.

MR. DEPUTY-SPEAKER: No, no. He has raised his points on the floor of the House.

SHRI NATWARLAL PATEL: So far as my point is concerned, he has not replied.

MR. DEPUTY-SPEAKER: Order, order. I have said from here, and he has also said it that all the specific points raised will be taken note of. I have said that the Gujarat administration, whoever is responsible for it, must try to study and implement the points raised by the members. I am sure your point will be one of the important points. You should be satisfied with that.

SHRI P. M. MEHTA: They should also inform the members.

MR. DEPUTY-SPEAKER: Anyway you have made your submission.

SHRI P. G. MAVALANKAR: I want cut motion No. 1 to be put separately.

MR. DEPUTY-SPEAKER: Shri Mavalankar insists that cut motion No. 1 to Demand No. 3 should be put separately.

The question is:

"That the demand under the head 'Elections' be reduced by Rs. 100".

[Need for having fresh elections for the new Vidhan Sabha at the earliest date to enable the people of Gujarat to have a popular Government again] (1).

The Lok Sabha divided:

Division No. 1] [15.45 hrs.

AYES

Banera, Shri Hamendra Singh
Bhagrath Bhanwar, Shri
Bhattacharyya, Shri Dinen
Bhattacharyya, Shri Jagadish
Bhattacharyya, Shri S. P.

Bosu, Shri Jyotirmoy
Chandra Shekhar Singh, Shri
Chavda, Shri K. S.
Chinnaraji, Shri C. K.
Chowhan, Shri Bharat Singh
Dandavate, Prof. Madhu
Deh, Shri Dasaratha
Gowder, Shri J. Matha
Halder, Shri Krishna Chandra
Hazra, Shri Manoranjan
Jharkhande Rai, Shri
Joarder, Shri Dinesh
Joshi, Shri Jagannath Rao
Koya, Shri C. H. Mohamed
Lumaye, Shri Madhu
Malik, Shri Mukhtiar Singh
Manoharan, Shri K.
Marian, Shri Murasoli
Mavlankar, Shri P. G.
Mehta, Shri P. M.
Modak, Shri Bijoy
Mody, Shri Piloo
Mohammed Ismail, Shri
Mukherjee, Shri Samar
Mukherjee, Shri Saroj
Nayak, Shri Baksi
Pajanor, Shri Aravinda Bala
Patel, Shri H. M.
Patel, Kumari Manuben
Ram Deo Singh, Shri
Ramkanwar, Shri
Reddy, Shri B. N.
Roy, Dr. Seradish
Saha, Shri Ajit Kumar
Saha, Shri Gadadhar
Saksena, Prof. S. L.
Sen, Shri Robin
Shakya, Shri Maha Deepak Singh
Sharma, Shri R. R.
Shastri, Shri Ramavatar
Sinha, Shri Satyendra Narayan
Somasundaram, Shri S. D.
Viswanathan, Shri G.

Yadav, Shri G. P.

Yadav, Shri Shiv Shanker Prasad

NOES

Aga, Shri Syed Ahmed

Agrawal, Shri Shrikrishna

Ahirwar, Shri Nathu Ram

Ansari, Shri Ziaur Rahman

Appalanaidu, Shri

Arvind Netam, Shri

Babunath Singh, Shri

Bajpai, Shri Vidya Dhar

Banamali Babu, Shri

Banerjee, Shrimati Mukul

Barman, Shri R. N.

Barupal, Shri Panna Lal

Basappa, Shri K.

Basumatari, Shri D.

Bhagat, Shri H. K. L.

Bhargava, Shri Basheshwar Nath

Bhatia, Shri Raghunandan Lal

Bhattacharyya Shri Chapalendu

Bist, Shri Narendra Singh

Brahmanandji, Shri Swami

Buta Smgh, Shri

Chandra Gowda, Shri D. B.

Chandrashekharappa Veerabasappa,

Shri T. V.

Chandrika Prasad, Shri

Chaudhary, Shri Nitiraj Singh

Chavan, Shrimati Premalabai

Chavan, Shri Yeshwantrao

Chawla, Shri Amar Nath

Chikkalingaiah Shri K.

Choudhury, Shri Moinul Haque

Daga, M. C.

Darbara Singh, Shri

Das, Shri Anadi Charan

Das, Shri Dharnidhar

Dasappa, Shri Tulcidas

Daschowdhury, Shri B. K.

Deshmukh, Shri K. G.

Dhamankar, Shri

Dharia Shri Mohan

Dinesh Singh, Shri

Dixit, Shri G. C.

Dixit, Shri Jagdish Chandra

Doda, Shri Hiralal

Dube, Shri J. P.

Dumada, Shri L. K.

Dwivedi, Shri Nageshwar

Engti, Shri Biren

Ganesh, Shri K. R.

Ganga Devi, Shrimati

Gangadeb, Shri P.

Gautam, Shri C. D.

Gavit, Shri T. H.

Ghosh, Shri P. K.

Godara, Shri Mani Ram

Gogoi, Shri Tarun

Gomango, Shri Gridhar

Gopal, Shri K.

Goswami, Shri Dinesh Chandra

Gotkhinde, Shri Annasaheb

Gowda, Shri Pampa

Hansda, Shri Subodh

Hanumanthaiya, Shri K.

Hari Kishore Singh, Shri

Ishaque, Shri A. K. M.

Jaffer Sharief Shri C. K.

Jamilurrahman, Shri Md.

Jeyalakshmi, Shrimati V.

Jha, Shri Chiranjib

Joshi, Shri Popatlal M.

Joshi, Shrimati Subhadra

Kadam, Shri J. G.

Kader, Shri S. A.

Kahandole, Shri Z. M.

Kakoti, Shri Robin

Kale, Shri

Kamala Prasad, Shri

Kamble, Shri T. D.

Kamla Kumari, Kumari

Kapur, Shri Sat Pal

Kaul, Shrimati Sheila

Kavde, Shri B. R.

Kedar Nath Singh, Shri

Khadilkar, Shri R. K.

Kinder Lal, Shri

Kisku, Shri A. K.
 Kotaki, Shri Liladhar
 Kotrashetti, Shri A. K.
 Krishnan, Shri G. Y.
 Krishnappa, Shri M. V.
 Kulkarni, Shri Raja
 Kureel, Shri B. N.
 Kushok Bakula, Shri
 Lakkappa, Shri K.
 Lakshmikanthamma, Shrimati T.
 Lakshminarayanan, Shri M. R.
 Mahajan, Shri Vikram
 Mahajan, Shri Y. S.
 Majhi, Shri Gajadhar
 Majhi, Shri Kumar
 Malaviya Shri K. D.
 Malhotra, Shri Inder J.
 Mallanna, Shri K
 Mandal, Shri Jagdish Narain
 Mandal, Shri Yamuna Prasad
 Manhar, Shri Bhagatram
 Mishra, Shri Bibhuti
 Mishra, Shri G. S.
 Mishra, Shri L. N.
 Modi, Shri Shrikishan
 Mohammad Tahir, Shri
 Mohammad Yusuf, Shri
 Muhammed Khuda Bukhsh, Shri
 Murmu, Shri Yogesh Chandra
 Negi, Shri Pratap Singh
 Nambalkar, Shri
 Oraon, Shri Tuna
 Panuli, Shri Paripoornanand
 Pandey, Shri Damodar
 Pandey, Shri Krishna Chandra
 Pandey, Shri Narsingh Narain
 Pandey, Shri R. S.
 Pandey, Shri Sudhakar
 Pandey, Shri Tarkeshwar
 Panigrahi, Shri Chintamani
 Pant, Shri K. C.
 Paokai Hockip, Shri
 Pratap Singh, Shri
 Paswan, Shri Ram Bhagat

Patel, Shri Arvind M.
 Patel, Shri Natwarial
 Patel, Shri Prabhudas
 Patel, Shri R. R.
 Patil, Shri Krishnarao
 Patil, Shri T. A.
 Patnaik, Shri J. B.
 Peje, Shri S. L.
 Purty, Shri M. S.
 Raghu Ramaiah, Shri K.
 Rai, Shrimati Sahodrabai
 Rajdeo Singh, Shri
 Raju, Shri P. V. G.
 Ram, Shri Tulmohan
 Ram Sewak, Ch.
 Ram Singh Bhai, Shri
 Ram Surat Prasad, Shri
 Ram Swarup, Shri
 Ramji Ram, Shri
 Rao, Shrimati B. Radhabai A.
 Rao, Shri Jagannath
 Rao, Shri Nageswara
 Rao, Shri P. Ankineedu Prasad
 Rao, Dr. V. K. R. Varadaraja
 Rathia, Shri Umed Singh
 Raut, Shri Bhola
 Ravi, Shri Vayalar
 Ray, Shrimati Maya
 Reddy, Shri K. Ramakrishna
 Reddy, Shri M. Ram Gopal
 Reddy, Shri P. Ganga
 Reddy, Shri P. Narasimha
 Reddy, Shri Sidram
 Richhariya, Dr. Govind Das
 Rohtagi, Shrimati Sushila
 Roy, Shri Bishwanath
 Rudra Pratap Singh, Shri
 Sadhu Ram, Shri
 Saina, Shri Mulki Raj
 Saive, Shri N. K. P.
 Samanta, Shri S. C.
 Sanglana, Shri
 Satpathy, Shri Devendra
 Savant, Shri Shankarrao

Sayeed, Shri P. M.
 Sethi, Shri Arjun
 Shafee, Shri A.
 Shah Nawaz Khan, Shri
 Shankar Dev, Shri
 Shankaranand, Shri B.
 Sharma, Shri A. P.
 Sharma, Shri Madhoram
 Sharma, Shri Nawal Kishore
 Sharma, Shri R. N.
 Shastri, Shri Shcopujan
 Shenoy, Shri P. R.
 Shivnath Singh, Shri
 Shukla, Shri B. R.
 Siddheshwar Prasad, Shri
 Singh, Shri Vishwanath Pratap
 Sinha, Shri Nawal Kishore
 Sohan Lal, Shri T.
 Stephen, Shri C. M.
 Suryanarayana, Shri K.
 Swaminathan, Shri R. V.
 Swaran Singh, Shri
 Tayyab Hussain, Shri
 Thevar, Shri P. K. M.
 Tiwary, Shri D. N.
 Tombi Singh, Shri N.
 Tula Ram, Shri
 Fulsiram, Shri V.
 Uikey, Shri M. G.
 Vekaria, Shri
 Venkatasubbaiah, Shri P.
 Verma, Shri Sukhdeo Prasad
 Vidyalankar, Shri Amarnath
 Vikal, Shri Ram Chandra

Virbhadra Singh, Shri
 Yadav, Shri Chandrajit
 Yadav, Shri Karan Singh
 Zulfiquar Ali Khan, Shri

MR DEPUTY-SPEAKER: The result* of the division is:

Ayes 50; Noes 210.

The motion was negatived.

MR DEPUTY-SPEAKER: I will now put all the other cut motions to the vote of the House

Cut Motions Nos. 2 to 32 were put and negatived.

MR DEPUTY-SPEAKER: The question is:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fourth column of the Order Paper, be granted to the President, out of the Consolidated Fund of the State of Gujarat to complete the sums necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1975, in respect of the heads of demands entered in the second column thereof against:—

Demands Nos. 2, 3, 5, to 15, 17 to 19, 21 to 28, 31, 33 to 38, 40 to 42, 44 to 46, 48 to 60, 62, 63, 65 to 102, 104 to 114, 116, 118 to 128, 130 to 133, 136 to 144 and 146."

The motion was adopted.

*The following Members also recorded their votes:

AYES: Sarvashri Sarjoo Pandey and Janswar Misra;

NOES: Sarvashri Jagannath Mishra, B. V. Naik and Apant Prasad Dhusla.

[The Actions for Demands for Grants which were adopted by the Lok Sabha, are reproduced below—Ed].

DEMAND No 2. COUNCIL OF MINISTERS

"That a sum not exceeding Rs. 5,56,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Council of Ministers'

DEMAND No 3 ELECTIONS

"That a sum not exceeding Rs. 9,82,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Elections'."

DEMAND No 5. GENERAL ADMINISTRATION DEPARTMENT

"That a sum not exceeding Rs. 28,00,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'General Administration Department'."

DEMAND No 6. PASSPORT ESTABLISHMENT

"That a sum not exceeding Rs. 54,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Passport Establishment'."

DEMAND No. 7. OTHER ADMINISTRATIVE SERVICES (GENERAL ADMINISTRATION DEPARTMENT)

"That a sum not exceeding Rs. 7,07,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Other Administrative Services (General Administration Department)'."

DEMAND No. 8. MISCELLANEOUS GENERAL SERVICES (GENERAL ADMINISTRATION DEPARTMENT)

"That a sum not exceeding Rs. 2,29,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Miscellaneous General Services (General Administration Department)'."

DEMAND No 9. PROMOTION OF LANGUAGES AND LITERATURES (GENERAL ADMINISTRATION DEPARTMENT)

"That a sum not exceeding Rs. 46,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1975 in respect of 'Promotion of Languages and Literatures (General Administration Department)'."

DEMAND No. 10. ART AND CULTURE (GENERAL ADMINISTRATION DEPARTMENT)

"That a sum not exceeding Rs. 14,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of

[Mr. Deputy Speaker]

March, 1975 in respect of 'Art and Culture (General Administration Department)'."

DEMAND NO. 11. SOCIAL SECURITY AND WELFARE (GENERAL ADMINISTRATION DEPARTMENT).

"That a sum not exceeding Rs. 83,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Social Security and Welfare (General Administration Department)'."

DEMAND NO. 12 OTHER SOCIAL AND COMMUNITY SERVICES (GENERAL ADMINISTRATION DEPARTMENT).

"That a sum not exceeding Rs 30,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Other Social and Community Services (General Administration Department)'."

DEMAND NO. 13. GENERAL ADMINISTRATION DEPARTMENT—PLANNING MACHINERY

"That a sum not exceeding Rs. 3,15,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'General Administration Department—Planning Machinery'."

DEMAND NO. 14. ECONOMIC ADVICE AND STATISTICS

"That a sum not exceeding Rs. 35,22,000 on Revenue Account

be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Economic Advice and Statistics'."

DEMAND NO 15. LOANS AND ADVANCES TO GOVERNMENT SERVANTS IN GENERAL ADMINISTRATION DEPARTMENT

"That a sum not exceeding Rs. 5,66,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Loans and Advances to Government Servants in General Administration Department'."

DEMAND NO 17. SALES TAX

"That a sum not exceeding Rs. 1,14,60,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1975 in respect of 'Sales Tax' "

DEMAND NO 18 REVENUE EXPENDITURE ON ENTERTAINMENT AND EDUCATION CESS

"That a sum not exceeding Rs. 4,79,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of Revenue expenditure on Entertainment and Education Cess'."

DEMAND NO. 19. SMALL SAVINGS ORGANISATION

"That a sum not exceeding Rs. 7,34,000 on Revenue Account be

granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Small Savings Organisation'."

DEMAND NO. 21. FINANCE DEPARTMENT

"That a sum not exceeding Rs. 13,24,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Finance Department' "

DEMAND NO. 22. TREASURY AND ACCOUNTS ADMINISTRATION

"That a sum not exceeding Rs. 80,03,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of Treasury and other Retirement benefits."

DEMAND NO. 23. PENSION AND OTHER RETIREMENT BENEFITS

"That a sum not exceeding Rs. 2,80,66,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of Treasury and other Retirement benefits."

DEMAND NO. 24. OTHER REVENUE EXPENDITURE PERTAINING TO FINANCE DEPARTMENT

"That a sum not exceeding Rs. 3,73,40,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of pay-

ment during the year ending the 31st day of March, 1975 in respect of Other Revenue Expenditure pertaining to Finance Department'."

DEMAND NO. 25. COLLECTION OF EDUCATION CESS

"That a sum not exceeding Rs. 29,00,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Collection of Education Cess'."

DEMAND NO. 26. OTHER-SOCIAL SECURITY AND WELFARE PROGRAMME (FINANCE DEPARTMENT)

"That a sum not exceeding Rs. 6,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of paying the year ending the 31st day of March, 1975 in respect of 'Other Social Security and Welfare Programme (Finance Department)' "

DEMAND NO. 27. FINANCE DEPARTMENT PLANNING MACHINERY

"That a sum not exceeding Rs. 50,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of Finance Department—Planning Machinery'."

DEMAND NO. 28. ADMINISTRATION OF INDIAN PARTNERSHIP ACT AND GENERAL INSURANCE

"That a sum not exceeding Rs. 7,92,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of pay-

ment during the year ending the 31st day of March, 1975 in respect of 'Administration of Indian Partnership Act and General Insurance'."

DEMAND No. 31. LOANS AND ADVANCES TO GOVERNMENT SERVANTS IN FINANCE (FINANCE DEPARTMENT)

"That a sum not exceeding Rs. 12,05,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of Loans and Advances to Government Servants in Finance Department

DEMAND No 33.—ADMINISTRATION OF JUSTICE

"That a sum not exceeding Rs. 1,47,06,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Administration of Justice'."

DEMAND No 34.—LEGAL DEPARTMENT

"That a sum not exceeding Rs. 10,06,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Legal Department'."

DEMAND No 35.—OTHER ADMINISTRATIVE SERVICES (LEGAL DEPARTMENT)

"That a sum not exceeding be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in

respect of 'Other Administrative Services (Legal Department)'."

DEMAND No. 36.—OTHER SOCIAL SECURITY AND WELFARE PROGRAMME (LEGAL DEPARTMENT)

"That a sum not exceeding Rs. 3,18,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Other Social Security and Welfare Programme (Legal Department)'."

DEMAND No 37.—ADMINISTRATION OF RELIGIOUS AND CHARITABLE ENDOWMENTS ACT

"That a sum not exceeding Rs. 5,88,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Administration of Religious and Charitable Endowments Act'."

DEMAND No 38.—LOANS AND ADVANCES TO GOVERNMENT SERVANTS IN LEGAL DEPARTMENT

"That a sum not exceeding Rs. 7,23,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Loans and Advances to Government Servants in Legal Department'."

DEMAND No. 40.—CIVIL SUPPLIES

"That a sum not exceeding Rs. 10,74,000 on Revenue Account and not exceeding Rs. 8,39,00,000 on Capital Account be granted to the

President out of the Consolidated Fund of the State of Gpjarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Civil Supplies.'"

DEMAND No. 41.—FOOD AND CIVIL SUPPLIES DEPARTMENT

"That a sum not exceeding Rs. 3,22,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Food and Civil Supplies Department'."

DEMAND No. 42.—FOOD AND NUTRITION (FOOD AND CIVIL SUPPLIES DEPARTMENT)

"That a sum not exceeding Rs. 80,97,000 on Revenue Account and not exceeding Rs. 83,40,00,000 on Capital Account be granted to the President out of the Consolidation Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day March, 1975 in respect of 'Food and Nutrition (Food and Civil Supplies Department)'."

DEMAND No. 44.—LOANS AND ADVANCES TO GOVERNMENT SERVANTS IN FOOD AND CIVIL SUPPLIES DEPARTMENT

"That a sum not exceeding Rs. 3,83,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of Loans and Advances to Government Servants in Food and Civil Supplies Department'."

DEMAND No. 45. STATE LEGISLATURE

"That a sum not exceeding Rs. 17,25,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'State Legislature.'"

DEMAND No. 46.—LOANS AND ADVANCES TO GOVERNMENT SERVANTS IN GUJARAT LEGISLATURE SECRETARIAT

"That a sum not exceeding Rs. 1,20,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Loans and Advances to Government Servants in Gujarat Legislature Secretariat'."

DEMAND No. 48.—ADJUSTMENT ON ACCOUNT OF AID MATERIALS FROM FOREIGN COUNTRIES

That a sum not exceeding Rs. 90,00,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Adjustment on account of Aid Materials from Foreign countries'."

DEMAND No. 49.—SOCIAL SECURITY AND WELFARE (AGRICULTURE, FORESTS AND CO-OPERATION DEPARTMENT)

"That a sum not exceeding Rs. 10,00,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in

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respect of 'Social Security and Welfare (Agriculture, Forests and Co-operation Department)'. "

DEMAND NO. 50.—RELIEF WORKS (AGRICULTURE, FORESTS AND COOPERATION DEPARTMENT).

"That a sum not exceeding Rs. 1,45,49,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Relief Works (Agriculture, Forests and Co-operation Department)'. "

DEMAND NO. 51.—OTHER SOCIAL AND COMMUNITY SERVICES (AGRICULTURE, FORESTS AND COOPERATION DEPARTMENT)

"That a sum not exceeding Rs. 1,04,000 on Revenue Account and not exceeding Rs. 16,67,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Other Social and Community Services (Agriculture, Forests and Cooperation Department)'. "

DEMAND NO. 52.—AGRICULTURE, FORESTS AND COOPERATION DEPARTMENT

"That a sum not exceeding Rs. 10,00,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending 31st March, 1975, in respect of 'Agriculture, forests and Cooperation Department'. "

DEMAND NO. 53.—CO-OPERATION (AGRICULTURE, FORESTS AND CO-OPERATION DEPARTMENT)

"That a sum not exceeding Rs. 2,79,94,000 on Revenue Account and not exceeding Rs. 4,69,65,000 on Capital Account be granted to the

President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Co-operation (Agriculture, Forests and Co-operation Department)'. "

DEMAND NO. 54.—OTHER GENERAL ECONOMIC SERVICES (AGRICULTURE—FORESTS AND COOPERATION DEPARTMENT)

"That a sum not exceeding Rs. 4,79,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Other General Economic Services (Agriculture, Forests and Cooperation Department)'. "

DEMAND NO. 55.—AGRICULTURE (AGRICULTURE, FORESTS AND COOPERATION DEPARTMENT)

"That a sum not exceeding Rs. 6,12,66,000 on Revenue Account and not exceeding Rs. 1,77,16,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Agriculture (Agriculture Forests and Cooperation Department)'. "

DEMAND NO. 56.—MINOR IRRIGATION, SOIL CONSERVATION AND AREA DEVELOPMENT (AGRICULTURE, FORESTS AND CO-OPERATION DEPARTMENT)

"That a sum not exceeding Rs. 3,17,04,000 on Revenue Account and not exceeding Rs. 59,59,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975

in respect of 'Minor Irrigation, Soil Conservation and Area Development (Agriculture, Forests and Co-operation Department)'.'

DEMAND No. 57—ANIMAL HUSBANDRY

"That a sum not exceeding Rs. 2,30,37,000 on Revenue Account and not exceeding Rs 10,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Animal Husbandry'"

DEMAND No 58—DAIRY DEVELOPMENT

"That a sum not exceeding Rs 20 10,000 on Revenue Account and not exceeding Rs 11,00,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Dairy Development'"

DEMAND No 59—FISHRIES

"That a sum not exceeding Rs 78,55,000 on Revenue Account and not exceeding Rs 29,96,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Fisheries'."

DEMAND No. 60—FORESTS

"That a sum not exceeding Rs. 1,55,39,000 on Revenue Account and not exceeding Rs. 68,64,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Forests'."

DEMAND No 62—LOANS AND ADVANCES TO GOVERNMENT SERVANTS IN AGRICULTURE, FORESTS AND COOPERATION DEPTT.

"That a sum not exceeding Rs 24,00,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of Loans and Advances to Government Servants in Agriculture, Forests and Cooperation Deptt'"

DEMAND No 63—STATE EXCISE

That a sum not exceeding Rs 15 10 000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of State Excise"

DEMAND No 65—EDUCATION AND LABOUR DEPARTMENT

"That a sum not exceeding Rs 9 56,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Education and Labour Department'"

DEMAND No. 66—EDUCATION

"That a sum not exceeding Rs 39,60,49,000 on Revenue Account and not exceeding Rs 71,36,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Education'."

DEMAND No. 67.—ART AND CULTURE (EDUCATION AND LABOUR DEPARTMENT)

"That a sum not exceeding Rs. 68,81,000 on Revenue Account be granted to the President out of

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the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Art and Culture (Education and Labour Department)'."

DEMAND No. 68—SCIENTIFIC SERVICES AND RESEARCH

"That a sum not exceeding Rs. 20,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Scientific Services and Research'."

DEMAND No 69.—HOUSING

"That a sum not exceeding Rs. 30,00,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Housing'."

DEMAND No 70.—LABOUR AND EMPLOYMENT

"That a sum not exceeding Rs. 1,07,94,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Labour and Employment'."

DEMAND No. 71.—SOCIAL SECURITY AND WELFARE (EDUCATION AND LABOUR DEPARTMENT)

"That a sum not exceeding Rs. 5,00,39,000 on Revenue Account and not exceeding Rs. 22,49,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Social Security and Welfare (Education and Labour Department)'."

DEMAND No 72.—EDUCATION AND LABOUR DEPARTMENT PLANNING MACHINERY

"That a sum not exceeding Rs. 32 000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Education and Labour Department - Planning Machinery'."

DEMAND No. 73.—LOANS AND ADVANCES TO GOVERNMENT SERVANTS IN EDUCATION AND LABOUR DEPARTMENT

"That a sum not exceeding Rs. 15,33,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Loans and Advances to Government Servants in Education and Labour Department'."

DEMAND No. 74.—TAXES ON VEHICLES

"That a sum not exceeding Rs. 8,02,64,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of

payment during the year ending the 31st day of March, 1975 in respect of 'Taxes on Vehicles.'

DEMAND No. 75.—OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES (HOME DEPARTMENT)

"That a sum not exceeding Rs. 5,49,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Other Taxes and Duties on Commodities and Services (Home Department).'

DEMAND No. 76.—HOME DEPARTMENT

"That a sum not exceeding Rs. 8,38,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Home Department'."

DEMAND No. 77.—POLICE

"That a sum not exceeding Rs. 10,61,70,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Police'."

DEMAND No. 78.—JAIL

"That a sum not exceeding Rs. 40,22,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of

payment during the year ending the 31st day of March, 1975 in respect of 'Jails'."

DEMAND No. 79.—OTHER ADMINISTRATIVE SERVICES (HOME DEPARTMENT)

"That a sum not exceeding Rs. 50,10,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Other Administrative Services (Home Department)'."

DEMAND No. 80.—ART AND CULTURE (HOME DEPARTMENT).

"That a sum not exceeding Rs. 38,000 on Revenue Account and not exceeding Rs. 1,23,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Art and Culture (Home Department)'."

DEMAND No. 81.—INFORMATION AND PUBLICITY

"That a sum not exceeding Rs. 54,83,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Information and Publicity'."

DEMAND No. 82.—SOCIAL SECURITY AND WELFARE (HOME DEPARTMENT)

"That a sum not exceeding Rs. 82,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State

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of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Social Security and Welfare (Home Department)'."

DEMAND No. 83.—ROAD AND WATER
TRANSPORT SERVICES

"That a sum not exceeding Rs. 20,20,000 on Revenue Account and not exceeding Rs. 1,68,00,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Road and Water Transport Services'."

DEMAND No. 84.—TOURISM

"That a sum not exceeding Rs. 6,30,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Tourism'."

DEMAND No. 85.—LOANS AND ADVANCES
TO GOVERNMENT SERVANTS IN HOME
DEPARTMENT

"That a sum not exceeding Rs. 36,28,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Loans and Advances to Government Servants in Home Department'."

DEMAND No. 86.—OTHER TAXES AND
DUTIES ON COMMODITIES AND SERVICES
(INDUSTRIES, MINES AND POWER
DEPARTMENT)

"That a sum not exceeding Rs. 9,50,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Other Taxes and Duties on Commodities and Services (Industries, Mines and Power Department)'."

DEMAND No. 87.—STATIONERY AND
PRINTING

"That a sum not exceeding Rs. 1,81,20,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Stationery and Printing'."

DEMAND No. 88.—PENSIONS AND
OTHER RETIREMENT BENEFITS (INDUS-
TRIES, MINES AND POWER DEPARTMENT)

"That a sum not exceeding Rs. 1,76,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Pensions and other Retirement Benefits (Industries, Mines and Power Department)'."

DEMAND NO. 89.—SOCIAL SECURITY AND WELFARE (INDUSTRIES, MINES AND POWER DEPARTMENT)

"That a sum not exceeding Rs. 14,90,000 on Revenue Account and not exceeding Rs. 1,22,77,000 on Capital Account be granted to the President out of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Social Security and Welfare (Industries, Mines and Power Department)'."

DEMAND NO 90—INDUSTRIES MINES AND POWER DEPARTMENT)

"That a sum not exceeding Rs. 576,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Industries, Mines and Power Department'."

DEMAND NO. 91—EXPORT PROMOTION

"That a sum not exceeding Rs. 1,30,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Export Promotion'."

DEMAND NO. 92.—CO-OPERATION INDUSTRIES, MINES AND POWER DEPARTMENT)

"That a sum not exceeding Rs. 10,77,000 on Revenue Account and not exceeding Rs. 18,31,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the

31st day of March, 1975 in respect of Power Department)'."

DEMAND NO. 93.—OTHER GENERAL ECONOMIC SERVICES (INDUSTRIES, MINES AND POWER DEPARTMENT)

"That a sum not exceeding Rs. 9,27,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Other General Economic Services (Industries, Mines and Power Department'."

DEMAND NO. 94—INDUSTRIES

"That a sum not exceeding Rs. 30,91,000 on Revenue Account and not exceeding Rs. 74,75,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Industries'."

DEMAND NO. 95—VILLAGE AND SOCIAL INDUSTRIES

"That a sum not exceeding Rs. 85,02,000 on Revenue Account and not exceeding Rs. 38,85,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Village and Small Industries'."

DEMAND NO. 96—MINES AND MINERALS

"That a sum not exceeding Rs. 43,35,000 on Revenue Account and not exceeding Rs. 60,00,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete

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the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Mines and Mineral'."

DEMAND No. 97—POWER PROJECTS

"That a sum not exceeding Rs. 56,22,000 on Revenue Account and not exceeding Rs. 19,00,10,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Power Projects'."

DEMAND No. 98—MACHINERY AND ENGINEERING INDUSTRIES

"That a sum not exceeding Rs. 6,55,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Machinery and Engineering Industries'."

DEMAND No. 99—CONSUMER INDUSTRIES

"That a sum not exceeding Rs. 68,15,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Consumer Industries'."

DEMAND No. 100—INVESTMENT IN INDUSTRIAL FINANCIAL INSTITUTIONS

"That a sum not exceeding Rs. 1,76,33,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment dur-

ing the year ending the 31st day of March 1975 in respect of 'Investments in Industrial Financial Institutions'."

DEMAND No. 101—MULTIPURPOSE RIVER PROJECTS (INDUSTRIES, MINES AND POWER DEPARTMENT)

"That a sum not exceeding Rs. 1,00,00,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Multipurpose River Projects (Industries, Mines and Power Department)'."

DEMAND No. 102—LOANS AND ADVANCES TO GOVERNMENT SERVANTS IN (INDUSTRIES, MINES AND POWER DEPARTMENT)

"That a sum not exceeding Rs. 9,53,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Loans and Advances to Government Servants in Industries, Mines and Power Department'."

DEMAND No. 104—FIRE PROTECTION AND CONTROL

"That a sum not exceeding Rs. 10,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Fire protection and Control'."

DEMAND No. 105—PANCHAYATS AND HEALTH DEPARTMENT

"That a sum not exceeding Rs. 11,78,000 on Revenue Account be granted to the President out of the

Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Panchayats and Health Department'."

DEMAND No. 106—COMMUNITY DEVELOPMENT

"That a sum not exceeding Rs. 6,92,15,000 on Revenue Account and not exceeding Rs. 21,60,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1975 in respect of 'Community Development'."

DEMAND No. 107—MEDICAL

"That a sum not exceeding Rs. 10,84,40,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Medical'."

DEMAND No. 108—FAMILY PLANNING

"That a sum not exceeding Rs. 3,67,05,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Family Planning'."

DEMAND No. 109—PUBLIC HEALTH, SANITATION AND WATER SUPPLY

"That a sum not exceeding Rs. 6,89,92,000 on Revenue Account and not exceeding Rs. 2,58,47,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to

complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1975 in respect of 'Public Health, Sanitation and Water Supply'."

DEMAND No. 110—URBAN DEVELOPMENT (PANCHAYATS AND HEALTH DEPARTMENT)

"That a sum not exceeding Rs. 1,10,14,000 on Revenue Account and not exceeding Rs. 3,43,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Urban Development (Panchayats and Health Department)'."

DEMAND No. 111—SOCIAL SECURITY AND WELFARE (PANCHAYATS AND HEALTH DEPARTMENT)

"That a sum not exceeding Rs. 1,01,51,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1975 in respect of 'Social Security and Welfare (Panchayats and Health Department)'."

DEMAND No. 112—RELIEF ON ACCOUNT OF NATURAL CALAMITIES (PANCHAYATS AND HEALTH DEPARTMENT)

"That a sum not exceeding Rs. 20,00,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Relief on Account of Natural calamities (Panchayats and Health Department)'."

DEMAND No. 113—PANCHAYATS AND HEALTH DEPARTMENT—PLANNING MACHINERY

"That a sum not exceeding Rs. 32,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Panchayats and Health Department Planning Machinery'."

DEMAND No. 114—COMPENSATIONS AND ASSIGNMENTS TO LOCAL BODIES AND PANCHAYATI RAJ INSTITUTIONS

"That a sum not exceeding Rs. 2,87,36,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Compensations and Assignments to local Bodies and Panchayati Raj Institutions'."

DEMAND No. 116—LOANS AND ADVANCES TO GOVERNMENT SERVANTS IN PANCHAYATS AND HEALTH DEPARTMENT

"That a sum not exceeding Rs. 13,66,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Loans and Advances to Government Servants in Panchayats and Health Department'."

DEMAND No. 118—NON-RESIDENTIAL BUILDINGS

"That a sum not exceeding Rs. 6,53,98,000 on Revenue Account and not exceeding Rs. 2,09,48,000 on Capital Account be granted to the President out of the Consolidated

Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Non-residential buildings'."

DEMAND No. 119—OTHER ADMINISTRATIVE SERVICES (PUBLIC WORKS DEPARTMENT)

"That a sum not exceeding Rs. 17,00,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Other Administrative Services (Public Works Department)'."

DEMAND No. 120—HOUSING (PUBLIC WORKS DEPARTMENT)

"That a sum not exceeding Rs. 1,53,75,000 on Revenue Account and not exceeding Rs. 2,40,68,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Housing (Public Works Department)'."

DEMAND No. 121—RELIEF WORKS (PUBLIC WORKS DEPARTMENT)

"That a sum not exceeding Rs. 1,20,26,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Relief Works (Public Works Department)'."

DEMAND No. 122—PUBLIC WORKS DEPARTMENT

"That a sum not exceeding Rs. 17,76,000 on Revenue Account be

granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Public Works Department'."

DEMAND NO. 123—CO-OPERATION (PUBLIC WORKS DEPARTMENT)

"That a sum not exceeding Rs. 1,33,000 on Revenue Account and not exceeding Rs. 2,00,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Co-operation (Public Works Department)'."

DEMAND NO 124--IRRIGATION

"That a sum not exceeding Rs 18,48,12,000 on Revenue Account and not exceeding Rs 22,82,36,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Irrigation'."

DEMAND NO 125--PORTS

"That a sum not exceeding Rs 277,24,000 on Revenue Account and not exceeding Rs. 1,99,97,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1975 in respect of 'Ports'."

DEMAND NO. 126—GLIDING CLUBS

"That a sum not exceeding Rs. 48,000 on Revenue Account be gran-

ted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Gliding Clubs'."

DEMAND NO. 127—ROADS AND BRIDGES

"That a sum not exceeding Rs. 9,29,07,000 on Revenue Account and not exceeding Rs. 1,41,98,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Roads and Bridges' "

DEMAND NO 128—GUJARAT CAPITAL CONSTRUCTION SCHEME

"That a sum not exceeding Rs. 65,33,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Gujarat Capital Construction Scheme' "

DEMAND NO 130—SOCIAL SECURITY AND WELFARE (PUBLIC WORKS DEPARTMENT)

"That a sum not exceeding Rs 2,66,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Social Security and Welfare (Public Works Department)'."

DEMAND NO 131—LOANS AND ADVANCES TO GOVERNMENT SERVANTS IN PUBLIC WORKS DEPARTMENT

'That a sum not exceeding Rs 1,26,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending 31st day of March 1975 in respect of Loans and Advances to Government Servants in Public Works Department'

DEMAND NO 132—LAND REVENUE

That a sum not exceeding Rs 1,21,46,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1975 in respect of Land Revenue "

DEMAND NO 133—STAMPS AND REGISTRATION

That a sum not exceeding Rs 22,02,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of Stamps and Registration

DEMAND NO —136—REVENUE DEPARTMENT

That a sum not exceeding Rs 22,86,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1975 in respect of 'Revenue Department' "

DEMAND NO 137—DISTRICT ADMINISTRATION

'That a sum not exceeding Rs 1,94,31,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1975 in respect of District Administration' "

DEMAND NO 138—MISCELLANEOUS GENERAL SERVICES (REVENUE DEPARTMENT)

'That a sum not exceeding Rs 33,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1975 in respect of Miscellaneous General Services (Revenue Department)'

DEMAND NO 139—URBAN DEVELOPMENT (REVENUE DEPARTMENT)

'That a sum not exceeding Rs 2,16,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of Urban Development (Revenue Department)'

DEMAND NO 140—SOCIAL SECURITY AND WELFARE (REVENUE DEPARTMENT)

That a sum not exceeding Rs 23,59,000 on Revenue Account and not exceeding Rs 46,70,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come

in course of payment during the year ending the 31st day of March, 1975 in respect of 'Social Security and Welfare (Revenue Department)'."

DEMAND NO 141—RELIEF ON ACCOUNT OF NATURAL CALAMITIES (REVENUE DEPARTMENT)

"That a sum not exceeding Rs. 87,00,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1975 in respect of 'Relief on account of Natural Calamities (Revenue Department)'"

DEMAND NO. 142—DANGS DISTRICT

"That a sum not exceeding Rs. 1,37,00,000 on Revenue Account and not exceeding Rs 4,49,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Dangs District'."

DEMAND NO. 143—AGRICULTURE (REVENUE DEPARTMENT)

"That a sum not exceeding Rs. 1,02,000 on Revenue Account and not exceeding Rs. 1,00,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Agriculture (Revenue Department)'."

DEMAND NO. 144—COMPENSATIONS AND ASSIGNMENTS (REVENUE DEPARTMENT)

"That a sum not exceeding Rs. 52,90,000 on Revenue Account and

not exceeding Rs. 13,33,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Compensation and Assignments (Revenue Department)'."

DEMAND NO. 146.—LOANS AND ADVANCES TO GOVERNMENT SERVANTS IN REVENUE DEPARTMENT

"That a sum not exceeding Rs. 15,33,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Gujarat to complete the sum necessary to defray the charges which will come in course of payment during the year ending in the 31st day of March, 1975 in respect of 'Loans and Advances to Government servants in Revenue Department'."

15.45 hrs.

GUJARAT APPROPRIATION (NO. 2) BILL, 1974*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Gujarat for the services of the financial year 1974-75.

MR DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Gujarat for the services of the financial year 1974-75."

The motion was adopted